

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.322/11

Monday this the 11th day of April 2011

C O R A M :

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

Naushad Ghan M.M.,
S/o.Miqdad P.K.,
Meelad Manzil, Androt Island,
Union Territory of Lakshadweep.

...Applicant

(By Advocate Mr.V.K.Sathyanathan)

V e r s u s

1. Union of India
represented by the Secretary to the Govt. of India,
Ministry of Personnel and Public Grievances,
Department of Personnel and Training,
New Delhi – 110 001.
2. The Administrator,
Union Territory of Lakshadweep,
Kavaratti – 682 555.
3. The Director (Services),
Administration UT of Lakshadweep,
Secretariat, Kavaratti – 682 555.
4. The Secretary (Administration),
UT of Lakshadweep, Secretariat,
Kavaratti – 682 555. ...Respondents

(By Advocates Mr.Millu Dandapani,ACGSC [R1]
& Mr.S.Radhakrishnan [R2-4])

This application having been heard on 11th April 2011 this Tribunal
on the same day delivered the following :-



.2.

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant is an Ex-serviceman belonging to the Androt Island in Lakshadweep. He was initially selected for appointment to the post of Multi Skilled Employee against the vacancies reserved for Ex-servicemen category. His grievance is that though he was at Sl.No.2 of the select list and he was given the offer of appointment no actual appointment was given so far whereas Shri.Sameer K and Shri.Mohammed Hashim B.C who are at Sl.No.4&5 respectively in the select list have already been appointed. He has made the Annexure A-4 representation dated 3.9.2010 to the 3rd respondent, namely, the Director (Services), Administration of UT of Lakshadweep with regard to the aforesaid grievance but till now, no action was taken on it. The learned counsel for the applicant submitted that the applicant came to know from reliable source that the reason for not offering him appointment is that a complaint against him is pending with the police. According to him, the pendency of the complaint against a candidate with the police is not a valid reason for not giving him appointment.

2. Learned counsel shri.Rajesh on behalf of learned counsel Shri.S.Radhakrishnan appeared for respondents Nos.2-4 on receipt of an advance copy of the OA and has sought some time to file a reply statement in this regard.

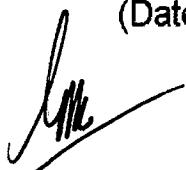
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.3.

3. In our considered view, this OA can be disposed of at the admission stage itself by directing the respondents to consider the aforesaid Annexure A-4 representation of the applicant and to give him a detailed and reasoned reply within a period of two months from the date of receipt of a copy of this order. We order accordingly. However, the applicant is at liberty to challenge the decision of the respondents, if it goes against him.

4. There shall be no order as to costs.

(Dated this the 11th day of April 2011)


K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER


GEORGE PARACKEN
JUDICIAL MEMBER

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